

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/MP/2021

- Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.08.2015, related to Strengthening of Transmission System beyond Vemagiri.
- Petitioner : Powergrid Southern Interconnector Transmission System Limited (PSITSL)
- Respondents : Southern Power Distribution Co. of Andhra Pradesh Limited and Ors.
- Date of Hearing : **9.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSITSL
Shri Shubham Arya, Advocate, PSITSL
Ms. Reeha Singh, Advocate, PSITSL
Ms. Pallavi Saigal, Advocate, PSITSL
Shri V. C. Shekhar, PSITSL
Shri Prashant Kumar, PSITSL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO made their respective submissions and completed their arguments.

2. Considering their request, the Commission permitted the Petitioner and TANGEDCO to file their brief written submissions, if any, within a week with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)